

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 06/2018
PS Tilak Nagar
U/s 394/397/411/34 IPC
State Vs. Prabhjot Singh @ Prince

18.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Tajinder Singh, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

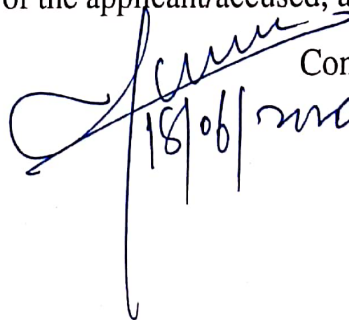
This application for grant of interim bail as filed on behalf of the applicant/accused, is listed today for consideration.

Reply has already been filed by SI Tinku Shokeen alongwith previous involvement report qua applicant/accused.

As per reply of SI Tinku Shokeen, in this case, evidence of main witness is yet to be recorded.

As per previous involvement report, the applicant/accused is involved in many other cases.

The present application has been filed on behalf of the applicant/accused on the ground of his medical condition. However, as per medical status report of the applicant/accused, as issued by


18/06/2020
Contd....2.

: 2 :

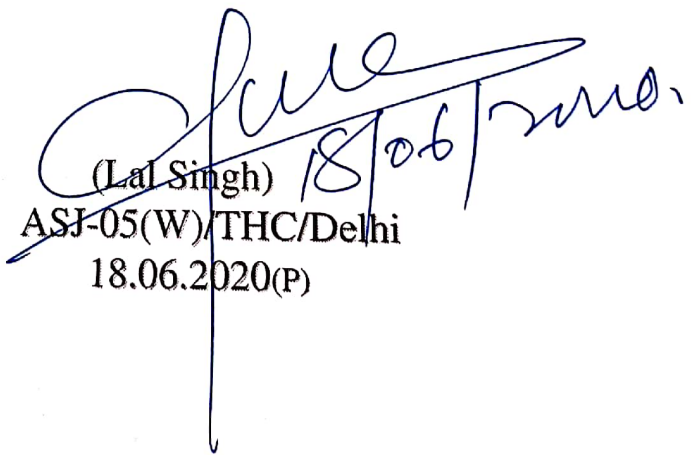
Medical officer Incharge, Central Jail No.10, Rohini, Delhi, at present, general condition of the inmate/applicant is stable and satisfactory and all the prescribed medications are being provided to him from the Jail dispensary.

Heard for some time.

At this stage, Id. Counsel for the applicant/accused submits that he want to withdraw the present application and he may be permitted to withdraw the same.

In view of the above, the present application is dismissed as withdrawn.

The present application is accordingly disposed of.


(Lal Singh) 18/06/2020
ASJ-05(W)/THC/Delhi
18.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

FIR No. 195/2018

PS Mianwali Nagar

U/s 307/34 IPC & 25/27/54/59 Arms Act

State Vs. Pankaj @ Dinesh

18.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video
conferencing on Cisco Webex.
Sh.Indu Bhushan, Ld. Counsel for the applicant/accused
through Video conferencing on Cisco Webex.

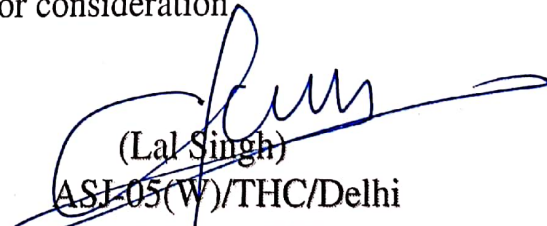
This application u/s 439 Cr.P.C. has been filed on behalf of
the applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that this matter
falls under the criteria laid down by HPC of the Hon'ble High Court of
Delhi.

However, as yet no reply has been filed by IO/SHO
concerned in this matter. Moreover, the previous involvement report is
also not filed by the IO.

Therefore, Issue Notice to the IO/SHO concerned to file reply
to the above application as well as to file previous involvement report qua
the applicant/accused, returnable for 22.06.2020.

Put up on 22.06.2020 for consideration


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.06.2020(P)